

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:1403  
ANSWERED ON:30.11.2011  
APPROVAL OF PENDING PROJECTS  
Nagar Shri Surendra Singh

**Will the Minister of PLANNING be pleased to state:**

- (a) the State-wise projects pending with the Union Government for approval as on date and the date from which the projects are pending;
- (b) the reasons for pendency of these projects and the time by which these are likely to be sanctioned;
- (c) whether the Union Government has received requests from the State Governments for early sanctioning of these projects;
- (d) if so, the details thereof; and
- (e) the action taken by the Government thereon?

**Answer**

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a) to (e) The Government of India has been implementing a number of Centrally Sponsored and State Plan Schemes through the State Governments for over all development of the States. The Central Ministries approve plans/projects of States under such schemes based on the programme guidelines and release funds in installments subject to guidelines on submission of utilization certificates.

Planning Commission accords investment clearance for irrigation projects having inter-State ramifications for their inclusion in the Annual Plan of the State. This clearance is also required for inclusion of the projects for availing funds under the Accelerated Irrigation Benefits Programme. Currently, there is no irrigation project pending for clearance by the Planning Commission.

In addition, Planning Commission also sanctions the project proposals received from State Governments under One Time Additional Central Assistance / Special Plan Assistance and recommends to the Ministry of Finance to release funds. The list of such proposals which are pending with the Planning Commission for examination as regards suitability is at Annexure. The proposals are being examined and decisions will be taken at the earliest.